

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 525 of 2020**

**IN THE MATTER OF:**

**Switching AVO Electro Power Ltd.**

**... Appellant**

**Versus**

**Ambient Computronics Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant : Mr. Abhay K. Das, Advocate**

**For Respondent : Mr. Kumar Sumit and Mr. Chirag Gupta, Advocates**

**O R D E R**  
**(Through Virtual Mode)**

**21.08.2020** Reply-affidavit filed by the Respondent is taken on record. Appellant is unable to join due to some technical reason but one thing is clear that the rejoinder has not been filed. If the Appellant intends to file rejoinder, it may do so within two weeks failing which right to file the same stands closed and the matter will be taken up for hearing.

List the matter 'for Admission (After Notice)' on **9<sup>th</sup> September, 2020**.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson)**

**[ V.P. Singh ]**  
**Member (Technical)**

**[ Dr. Alok Srivastava ]**  
**Member (Technical)**

/ns/gc/